

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/MP/2012

Sub: Petition under Sections 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 for directions to accept schedules for supply of power against long-term access.

Date of Hearing : 30.10.2012

Coram : Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Jindal Power Limited, Chhattisgarh

Respondents : National Load Despatch Centre, New Delhi
WRLDC, Mumbai
Power Grid Corporation of India Limited, Gurgaon

Parties present : Shri Sanjay Sen, Advocate for the petitioner
Shri Sanjay Kaul, JPL

Record of Proceedings

Learned counsel appearing on behalf of M/s Jindal Power Ltd. (JPL) mentioned that Jindal Power Limited has filed the Petition No. 244/MP/2012 seeking directions to the respondents to allow open access for sale of power from petitioner's generating station located at Tanmar, District Raigarh, Chhattisgarh. Learned counsel submitted that the petitioner has been refused permission to wheel power from its generating station to certain entities, within Western Region, despite the fact that the petitioner has a Long Term Access up to 500 MW. The petitioner has its capacity tied up for the month of November and December, 2012, however, on account of the refusal of the respondents to allow open access, the petitioner is not able to wheel said power, thereby leading to backing down of generation.

2. The Commission directed to issue notice to the respondents who shall file their replies by 9.11.2012 and the petitioner to file its rejoinder by 16.11.2012.
3. The petition shall be listed for hearing on 20.11.2012.

By order of the Commission

**SD/-
(T. Rout)
Joint Chief Legal**